

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

18. C.P. (IB) 3473(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (T)

SMT. SUCHITRA KANUPARTHI
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.07.2021**

NAME OF THE PARTIES: Waltar Enterprises
V/s
Lanvin Infrastructure Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. No representation on the side of the Petitioner. Ms. Sakina Kothari i/b Kranti Anand, Ld. Counsel for the Corporate Debtor present.
2. This is an Application u/s 9 filed by the Walter Enterprises against Lanvin Infrastructure Private Limited for initiation of CIRP.
3. On going through the order file it is notice that the Petition came up for hearing on 20.01.2021 where nobody represented the Operational Creditor and the Corporate Debtor. Further, on 08.03.2021 again it came up for hearing and nobody appeared in the matter. Today also no representation on behalf of the Petitioner.
4. This Bench is of the considered view that Petitioner is not interested to pursue the case. Accordingly, the Petition is dismissed for **non-prosecution.**

Sd/-
RAJESH SHARMA
Member (Technical)
/NP/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)